

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
PRINCIPAL BENCH , NEW DELHI**

**REJOINDER AFFIDAVIT**

*(In response to counter affidavit filed by respondent nos. 4 & 5)*

**IN**

**I.A NO. 587 OF 2025**

**IN**

**APPEAL NO. 57 OF 2025**

(Under Section 18(1) read with Section 16 of The National Green  
Tribunal Act , 2010 ) )

**IN THE MATTER OF-**

Devesh Kumar Verma

-----Appellant/Applicant.

**VERSUS**

Environment, Forest and Climate Change Department (DoEFCC) ,  
Govt. Of Uttar Pradesh -----Respondent(s)/Opposite Parties.

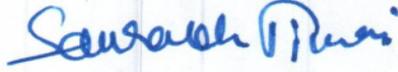
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1.	Rejoinder Affidavit with I.D Proof.	1-11
2.	<b><u>ANNEXURE NO.-1</u></b> True copy of the Hon'ble Allahabad High Court order dated 08.01.2026.	12-14
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Place- Varanasi

Dated- 12.02.2026

APPELLANT/DEPONENT

 Through

**SAURABH TIWARI), Advocate**

Adv. Roll. No. D/966/2017

Ch. – Ratnakar Vihar Colony

Samne Ghat , Chhittupur Varanasi.U.P.

E-mail- [sautabhtiwarihighcourt@gmail.com](mailto:sautabhtiwarihighcourt@gmail.com), Mob. No.- 9889282315

Ph. No.- 0542-4530347



1  
S No 2158  
12 Feb, 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
PRINCIPAL BENCH , NEW DELHI**

**REJOINDER AFFIDAVIT**

(In response to counter affidavit filed by respondent nos. 4 & 5)  
**IN**

**I.A NO. 587 OF 2025  
IN  
APPEAL NO. 57 OF 2025**

(Under Section 18(1) read with Section 16 of The National Green  
Tribunal Act , 2010 ) )

**IN THE MATTER OF-**

Devesh Kumar Verma  
**Aged about 25 years.**  
Son of Rajesh Verma  
Resident of Village-Echauli , Tandawa, Ichauli ,  
P.O.- Mohammadabad , Yusufpur , District- Ghazipur  
(Uttar Pradesh)- 233227. -----Appellant/Applicant.

**VERSUS**

1. Environment, Forest and Climate Change Department  
(DoEFCC) , Govt. Of Uttar Pradesh  
Through Special Secretary  
17 , Rana Pratap Marg , Civil Lines  
Uttar Pradesh- 226001  
E-mail- [pccf-up@nic.in](mailto:pccf-up@nic.in) , Ph. No.- 0522-2209814.
2. Uttar Pradesh Pollution Control Board  
Through The Member Secretary  
Vibhuti Khand , Gomti Nagar , Lucknow , U.P.- 226010.  
Phone No.- 0522-2720699 , E-mail- [ms@uppcb.in](mailto:ms@uppcb.in)
3. District Magistrate, Ghazipur  
Kachehri Rd. , Kacheri , District-Ghazipur.  
Uttar Pradesh- 233001. Ph. No.- 0548-2220204  
E-mail- [dmgaz@nic.in](mailto:dmgaz@nic.in)
4. M/s Shiv Shakti Traders  
Araji No. 129,130,131 & 132 , Village Ichauli  
Post Tadwa, Tehsil Mohammadabad , District-Ghazipur

*Devesh Ku. Verma*



Through Its Proprietor- Kanhaiya Gupta.

Ph.No.- , E-mail- [sales@afpclimited.com](mailto:sales@afpclimited.com)

5. Kanhaiya Gupta , Son of Sri Sarvchand Shah  
Resident of Ichauli, Post Tadwa , District-Ghazipur.  
Proprietor , M/s Shiv Shakti Traders  
Araji No. 129,130,131 & 132 , Village Ichauli  
Post Tadwa, Tehsil Mohammadabad, District-Ghazipur.  
Ph. No.- , E-mail- [sales@afpclimited.com](mailto:sales@afpclimited.com)
6. Central Pollution Control Board  
Through the Chairman  
Parivesh Bhawan , East Arjun Nagar  
Delhi- 110032  
Ph. No.- 011-43102030 , E-mail- [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)

-----Respondent(s)/Opposite Parties.

**THIS PRESENT REJOINDER AFFIDAVIT IS BEING FILED ON  
BEHALF OF APPELLANT/APPLICANT IN RESPONSE TO  
REJOINDER AFFIDAVIT DATED 21.11.2025 FILED BY  
RESPONDENT NO. 4 & 5 .**

1. That , present deponent aged about 25 years is sole appellant/petitioner in this petition , and well acquainted with the facts and circumstances of the case. Before giving para-wise reply it is pertinent to give a preliminary submission.

**Preliminary Submission**

2. That , in an attempt to defeat the present appeal, during the pendency of this present Appeal, respondent no. 4 & 5( i.e M/S Shiv Shakti Traders and Another), approached Hon'ble

*Dewash Ku. Varna*



Allahabad High Court vide Writ-C No.- 124 of 2026 ( M/S Shiv Shakti Traders And Another Vs. State of U.P. And 2 Others ) with the prayer to issue order or direction in the nature of mandamus commanding upon U.P. Pollution Control Board to take final decision on the online application No. 33424081 filed in pursuance of impugned appeal order dated 23.07.2025 passed by Special Secretary , Department of Environment, U.P. (**Annexure No.- A-1 to the present Appeal**) , expeditiously within stipulated time as directed by Hon'ble Allahabad High Court. True copy of the Hon'ble Allahabad High Court order dated 08.01.2026 is being annexed and marked as **Annexure No.-1** to this affidavit.

3. That , it is pertinent to mention that respondent no. 4 & 5 , has not mentioned in their petition before Hon'ble Allahabad High Court about pendency of the present appeal before Hon'ble this Tribunal. Even, Ld. Counsel of respondent no. 4 and 5 , Shri. Akshay Pratap has appeared before this Hon'ble Tribunal dated on 24.11.2025 the same counsel filed a Writ Petition , Writ-C No.- 124 of 2026 ( M/S Shiv Shakti Traders And Another Vs. State of U.P. And 2 Others ) before Hon'ble Allahabad High Court and argued the matter. But , deliberately such information was suppressed , such conduct of the respondent no. 4 & 5 is questionable.
4. That , after hearing the petition Hon'ble Allahabad High Court vide Writ-C No.- 124 of 2026 ( M/S Shiv Shakti Traders And Another Vs. State of U.P. And 2 Others ) passed the order as Under :-

**Para 5 :-** *Considering the factual situation and the relief prayed for, and without entering into the merits of the case, we find it appropriate that the application of the petitioners be considered*

*Devesh K. Verma.*



*in accordance with the relevant rules and regulations, expeditiously and preferably within a period of three weeks from the date of production of a certified copy of this order.*

**(Emphasis Supplied.)**

5. That , in pursuant to Hon'ble Allahabad High Court order , U.P. Pollution Control Board i.e respondent no. 2 by order dated 20.01.2026 , refused the CTO application filed by respondent no. 4 & 5 ; with 5 point reasons as Under :-

*The aforesaid industry was inspected by Board officials on date 14.10.2025 and inspection report forwarded to Head Office for remain pending due to Appeal No. 57/2025 (IA No. 587/2025) Devesh Kumar Verma Versus Environment, Forest and Climate Change, Department (DOEFCC), Govt. of U.P. & Ors. pending before Hon'ble NGT vide letter no. 841/M/s Shiv Shakti Tredars/25-26, dated 29.10.2025. As per inspection report dated 14.10.2025 and office record, CTO application refused due to following reasons-*

- 1. As per inspection and office record, industry have been installed boiler of capacity 4.0 TPH due to which industry identified under orange category bu online application applied under green category.*
- 2. As per inspection and office record, composite school is situated at distance 70 meter, residential house and pond situated at distance 50 meters from the said industry. Which is not as per the criteria guideline notification issued by MoEFCC on dated 29.01.2025.*



*Devesh Ku. Verma*

3. *As per inspection and office record, industry has not complied conditions imposed through CTO order dated 11.08.2023.*
4. *As per inspection and office record, complain received against said industry regarding environmental issues.*
5. *As per inspection and office record, Appeal No. 57/2025 (IA No. 587/2025) Devesh Kumar Verma Versus Environment, Forest and Climate Change, Department (DOEFCC), Govt. of U.P. & Ors. pending before Hon'ble NGT and list on 16.02.2026. So this reference refusal CTO order will be subject to the order passed by the Hon'ble NGT on future date.*

*“ The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016.”*

True Copy of the UPPCB , CTO refusal order dated 20.01.2026 is being annexed and marked as Annexure No.-2 to this Affidavit.

6. That , Proviso of Section 16 of the NGT Act , 2010 clearly stated that an Appeal may be filed *within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him , prefer an appeal to the Tribunal :*

*Devesh Ku. Verma.*



*Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.”*

Section 16 of NGT Act, 2010 provides for an Appeal against the order of Appellate Authority passed under Section 28 of Water Act, 1974 and an order or decision made by Appellate Authority under section 31 of The Air Act, 1981. The relevant provisions contained in Section 16(a) and (f) of NGT Act, 2010 are reproduced as under: **“16. Tribunal to have appellate jurisdiction.-** Any person aggrieved by,- (a) an order or decision, made, on or after the commencement of the National Green Tribunal Act, 2010, by the appellate authority under section 28 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);

(b) an order or decision, made, on or after the commencement of the National Green Tribunal Act, 2010, by the Appellate Authority under section 31 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);

xxx.....xxx.....

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*may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal :*

*Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.”*

7. That, above noted appeal is being filed within a period of 30 days from date of communication or knowledge. That the Applicant/Appellant, upon becoming aware of the order,

*Dवेश क. Verma*



promptly undertook the necessary steps to obtain a copy of the impugned order and to consult legal counsel to evaluate the appropriate course of action.

8. That , the delay in filing the Appeal is not attributable to any deliberate lapse on the part of the Applicant/appellant but was caused solely due to the Applicant not being made a party to the proceedings or being informed the same.
9. That , the Applicant has acted diligently and with bona fide intent upon learning of the impugned order and has taken immediate steps to approach this Hon'ble Tribunal for relief. Further , U/s 5 of the Limitation Act , 1963 , the Hon'ble Tribunal has the discretion to condone the delay in filing the application if sufficient cause is shown.
10. That , in exercise of the powers conferred by section 21A of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, after consultation with **Central Pollution Control Board i.e respondent no. 6**, hereby makes the guidelines as notified by MoEFCC by Notification dated 29.01.2025 , relevant part as under :-

### CHAPTER 3, CRITERIA FOR ESTABLISHMENT OF INDUSTRIAL PLANT

**Rule 9. Procedure for selection of location. - (1)**  
*Restrictions on establishing an industrial plant at a location may be imposed taking into account the technological and scientific developments that have taken place in industrial planning and manufacturing process in order to protect the sensitive areas, such as national parks, sanctuaries, wetlands and archaeological monuments.*

*Devesh Ku. Verma*



(2) The industrial plant shall comply with respective criteria fixed by the Central Government or the State Government or the Union territory Administration, as the case may be.

(3) While establishing an industrial plant, the following minimum distance shall be maintained, namely:-

(a) from the nearest boundary of surface water body (flood plain/HFL/Red line) as per the revenue records in case of industrial plant of-

(i) red category, beyond five hundred meters;

(ii) orange category,

(A) with effluent generation, beyond seventy-five meters;

(B) without effluent generation, beyond thirty meters;

(iii) green category, beyond thirty meters;

(b) from the settlement, educational institute, worship place, archaeological monuments, national park, reserve forest, heritage site, in case of industrial plant of-

(i) red category, beyond five hundred meters;

(ii) orange category, beyond two hundred meters;

(iii) green category, beyond one hundred meters.

(c) The State Board shall ensure that other laws, rules, and regulations, and notifications are complied with by the industrial plant.

(d) The natural or storm drain passing through the location of industrial plant shall not be disturbed.

*(Emphasis Supplied.)*



*Devesh K. Verma*

PARA-WISE REPLY –

11. That , para no. 1 of the counter affidavit need no reply.
12. That , para no. 2 of the counter affidavit is denied in reply it is stated that present appellant exercised his statutory remedy as per law. Further , it is stated that above noted appeal is being filed within a period of 30 days from date of communication or knowledge of the impugned order. So far as establishment of industrial plant is concern either in orange category plant or green category is impermissible as per sitting criteria at the present location.
13. That , para no. 3 of the counter affidavit need no reply.
14. That , para no. 4 ,5 & 6 of the counter affidavit is denied . in response present deponent is relied on abovementioned paragraph nos. 6,7 & 8 of this affidavit.
15. That , paragraph no. 7 of the counter affidavit need no reply. Proper reply will be given during the course of argument.
16. That , it is humbly prayed to this Hon'ble Tribunal that kindly take on record this present affidavit. It is further prayed that kindly allow the delay condonation application as filed by the appellant.



*Dewesh Ku. Verma*

VERIFICATION

Verified at Varanasi on this day 12<sup>th</sup> of February, 2026 that the content of this affidavit is true and correct to my knowledge and no part of it is false and nothing material has been concealed there from

Place- Varanasi

Dated- 12/02/2026

APPELLANT/DEPONENT

*Saurabh Tiwari* Through

SAURABH TIWARI), Advocate

Adv. Roll. No. D/966/2017

Ch. – Ratnakar Vihar Colony

Samne Ghat, Chhittupur Varanasi.U.P.

E-mail- [sautabhtiwarihighcourt@gmail.com](mailto:sautabhtiwarihighcourt@gmail.com), Mob. No.- 9889282315

Ph. No.- 0542-4530347



Notarial A

पंजीयन / Registratio

सं/ Sr. No. 2158

दि/ Dt. 12.02.26

स्थान/ Place Chhittupur Varanasi up

एड/ Adv. Saurabh Tiwari adv.

Uday Krishna Chaturvedi

By

उदयकृष्ण चतुर्वेदी Notary, Varanasi up

CVUP

*Devesh Ku. Verma*

भारत सरकार  
Government of India

देवेश कुमार वर्मा  
Devesh Kumar Verma  
जन्म तिथि/DOB: 09/08/2000  
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।  
इसका उपयोग संस्थापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/  
ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।  
Aadhaar is proof of identity, not of citizenship  
or date of birth. It should be used with verification (online  
authentication, or scanning of QR code / offline XML).

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

पता:  
S/O: राजेश वर्मा, इचौली, टंडवा, इचौली, मोहम्मदाबाद  
युसुफपुर, गाजीपुर,  
उत्तर प्रदेश - 233227

Address:  
S/O: Rajesh Verma, ECHAULI, TANDAWA,  
Ichauli, PO: Mohammadabad Yusufpur, DIST:  
Ghazipur,  
Uttar Pradesh - 233227

VID : 9150 8930 5724 0776

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Devesh Ku. Verma

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO. ( 1)  
IN

**REJOINDER AFFIDAVIT**

*(In response to counter affidavit filed by respondent nos. 4 & 5)*

IN  
I.A NO. 587 OF 2025  
IN  
APPEAL NO. 57 OF 2025

(Under Section 18(1) read with Section 16 of The National Green  
Tribunal Act , 2010 ) )

**IN THE MATTER OF-**

Devesh Kumar Verma

-----Appellant/Applicant.

**VERSUS**

Environment, Forest and Climate Change Department (DoEFCC) ,  
Govt. Of Uttar Pradesh -----Respondent(s)/Opposite Parties.

\*\*\*\*\*



*Devesh Ku. Verma*

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2026:AHC:5294-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 124 of 2026**

M/S Shiv Shakti Traders And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Akshay Pratap, Chandan Sharma  
Counsel for Respondent(s) : C.S.C., Somya Chaturvedi

**Court No. - 29**

**HON'BLE MAHESH CHANDRA TRIPATHI, J.  
HON'BLE KUNAL RAVI SINGH, J.**

1. Heard Shri Akshay Pratap, learned counsel for the petitioners, Ms. Uttara Bahuguna, learned Additional Chief Standing Counsel for the State-respondents and Ms. Somya Chaturvedi, learned counsel for the respondent Nos.2 and 3 - U.P. Pollution Control Board.

2. This writ petition has been filed praying *inter alia* for the following relief:

"a) Issue a writ, order or direction in the nature of mandamus commanding upon the respondent no.3 to take final decision on the petitioner's online No.33424081 (Annexure - '9' to this writ petition) expeditiously within stipulated time as directed by this Hon'ble Court;"

3. Learned counsel for the petitioners vehemently submits that the petitioners had earlier approached this Court by filing Writ-C No. 6777 of 2024 (M/s Shiv Shakti Traders and Another v. State of U.P. and Another), which was disposed of on 01.04.2025, relegating the matter to the appellate forum. Pursuant thereto, the petitioners preferred an appeal under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 read with Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 against the order dated 04.02.2025 passed by the Environment Engineer, U.P. Pollution Control Board, T.C.12V, Vibhuti Khand, Gomti Nagar, Lucknow, as well as the order dated 30.03.2024



*Devash K. Verma*

passed by the Regional Officer, U.P. Pollution Control Board, Varanasi Region, Varanasi. The competent appellate authority, namely the Special Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow, after considering the facts and law involved, allowed the appeal vide order dated 23.07.2025, directing the Regional Officer, U.P. Pollution Control Board, Varanasi, and the U.P. Pollution Control Board, Lucknow, to pass an appropriate order after considering the facts of the case with respect to the Consent to Operate (C.T.O.). In compliance with the aforesaid order dated 23.07.2025, the petitioners submitted the aforesaid online application No.33424081 before the Member Secretary, U.P. State Pollution Control Board.

4. Learned counsel for the petitioners further submits that the aforesaid online application of the petitioners is required to be decided in the light of the regulations framed by the Central Pollution Control Board in January, 2025, titled as "Classification of Sectors into Red, Orange, Green, White and Blue Categories (A Tool for Progressive Environmental Management)."

5. Considering the factual situation and the relief prayed for, and without entering into the merits of the case, we find it appropriate that the application of the petitioners be considered in accordance with the relevant rules and regulations, expeditiously and preferably within a period of three weeks from the date of production of a certified copy of this order.

6. In view of the aforesaid, the writ petition stands disposed of.

(Kunal Ravi Singh,J.) (Mahesh Chandra Tripathi,J.)

January 8, 2026



*Dwesh Ku. Verma*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO. ( 2)  
IN

REJOINDER AFFIDAVIT

(In response to counter affidavit filed by respondent nos. 4 & 5)

IN  
I.A NO. 587 OF 2025  
IN  
APPEAL NO. 57 OF 2025

(Under Section 18(1) read with Section 16 of The National Green  
Tribunal Act , 2010 ) )

**IN THE MATTER OF-**

Devesh Kumar Verma

-----Appellant/Applicant.

VERSUS

Environment, Forest and Climate Change Department (DoEFCC) ,  
Govt. Of Uttar Pradesh -----Respondent(s)/Opposite Parties.

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Devesh Ku. Verma.



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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : GREEN

Application Id : 33424081

Ref No. -  
248720/UPPCB/Varanasi(UPPCBRO)/CTO/both/GHAZIPUR/2025

Dated : 20/01/2026

To ,

M/S KANHAIYA GUPTA  
SHIV SHAKTI TRADERS  
ARAZI NO 129,130,131,132, VILLAGE ICHAULI, POST TANDAWA, TEHSIL  
MUHAMMDABAD, DISTRICT GHAZIPUR,GHAZIPUR,233227  
GHAZIPUR

**Sub :** Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 22/09/2025 and received on 22/09/2025 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined and your consent application is hereby refused due to following reason.

**Reasons :-**

The aforesaid industry was inspected by Board officials on date 14.10.2025 and inspection report forwarded to Head Office for remain pending due to Appeal No. 57/2025 (IA No. 587/2025) Devesh Kumar Verma Versus Environment, Forest and Climate Change, Department (DOEFCC), Govt. of U.P. & Ors. pending before Hon'ble NGT vide letter no. 841/M/s Shiv Shakti Tredars/25-26, dated 29.10.2025. As per inspection report dated 14.10.2025 and office record, CTO application refused due to following reasons-

1. As per inspection and office record, industry have been installed boiler of capacity 4.0 TPH due to which industry identified under orange category bu online application applied under green category.
2. As per inspection and office record, composite school is situated at distance 70 meter, residential house and pond situated at distance 50 meters from the said industry. Which is not as per the criteria guideline notification issued by MoEFCC on dated 29.01.2025.
3. As per inspection and office record, industry has not complied conditions imposed through CTO order dated 11.08.2023
4. As per inspection and office record, complain received against said industry regarding environmental



Devesh Ku. Verma

issues.

5. As per inspection and office record, Appeal No. 57/2025 (IA No. 587/2025) Devesh Kumar Verma Versus Environment, Forest and Climate Change, Department (DOEFCC), Govt. of U.P. & Ors. pending before Hon'ble NGT and list on 16.02.2026. So this reference refusal CTO order will be subject to the order passed by the Hon'ble NGT on future date.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

ROHIT SINGH  
Digitally signed  
by ROHIT SINGH  
Date: 2026.01.20  
22:11:33 +05'30'

( Authorized Signatory )

Rohit Singh  
Regional Officer

**Copy To -**

Chief Environmental Officer (Circle-6), U.P. Pollution Control Board, T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow for information please.

ROHIT SINGH  
Digitally signed  
by ROHIT SINGH  
Date: 2026.01.20  
22:11:45 +05'30'

Rohit Singh  
Regional Officer  
( Authorized Signatory )



*Devesh Kumar Verma*